(DEPARTMENT OF REVENUE)

NEW DELHI: THE

NOTIFICATION (INCOME_TAX)

5.0.No. (F.No.196/13/91-IT.A.I.): In exercise of the powers conferred by clause (23) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the "Haryana Cricket Association, Shiwani" for the purpose of the said clause for the assessment years 1992-93 to 1994-95 subject to the following conditions, namely:-

- (i) the assesses will apply its income, or accumulate it for application, in consonance with the provisions of sub-section (2) and (3) of section 11 as modified by the the said clause (23) for such accumulation, wholely and exclusively to the objects for which it is established:
- (ii) the assesses will not invest or deposit its funds (other than voluntary contributions, received and maintained in the form of jewellery, furniture, or any other article as may be notified by the Board under the third proviso to the aforesaid clause (23) for any period during the previous year(s) relevant to the assessment year(s) mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of section 17;
- (iii) the assessee will not distribute any part of income in any manner to its members except as grants to any association or institution affiliated to it; and
- (iv) this notification will not apply in relation to any income, being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

Notification No. 8947.

(5.K. CHATTERJEE)
DFFICER ON SPECIAL DUTY

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.

- 1. The Hony. Treasurer, The Gujarat Cricket Association, Himabhai Institute; Bradra, Ahmedabad-380001.
- 2. The Commissioner of Income-tax(Central), Ahmedabad.
 - 3. Director General (I.T. Exemptions), 10, Middleton Row, Calcutta-700071
 - 4. All Chief Commissioners & Directors General of Income-tax.
 - 5. Director of Income-tax(RSP & PR), New Delhi.
- 6. Director of Income-tax(O&MS), Director of Income-tax(Audit),
 Director of Income-tax(IT), Director of Income-tax(Systems),
 Director of Income-tax(Vigilence)& Director of Income-tax(Recovery).
- 7. All officers & sections of the C.B.D.T., New Delhi.
- 8. Comptroller & Auditor General of India, New Delhi. (20 copies).
- 9. Bulletin Section of the Directorate of Inspction(RSP & PR), New Delhi
- 10. Director General of Training, National Academy of Direct Taxes, Nagpur(5 copies).
- 11. Joint Secretary, Ministry of Law & Justice (Deptt. of Legal Affairs), New Delhi.
- 12. The Chief Controller of Accouns, Central Board of Direct Taxes; H. Block, Vikas Bhavan, New Delhi.
- 13. I.F. U. (Central Board of Direct Taxes).

(Mrs. V. R AMAKRISHNAN) SECTION OFFICER.